

**Central Administrative Tribunal
Madras Bench**

OA 310/00991/2017

Dated Wednesday the 28th day of August Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member (J)
&
Hon'ble Mr. T. Jacob, Member (A)**

1. S. Iyyanar .. Applicants
2. G.R. Mourougane .. Applicants
3. G. Murugavel .. Applicants
4. T. Franklin Sunil .. Applicants
5. Kambala Malleswara Rao .. Applicants
6. D. Millar .. Applicants

By Advocate M/s. D. Baskar

Vs.

1. Union of India
Rep. by the Secretary of Labour
Chief Secretariat
Government of Puducherry
Puducherry.
2. The Commissioner
Department of Labour
Government of Puducherry
Puducherry. .. Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

When the matter came up for hearing today, learned counsel for the applicants is not present. Ms. Ashwini, Advocate appeared on behalf of the applicants who is not conversant with the facts of the case again seeks for an adjournment. On perusal of the file it is seen that even the copy of the OA is not served on the counsel for the respondents even after adjournments. Eventhough the matter was posted under the caption 'For Dismissal' today there is no proper representation for the applicant. Hence it is clear that the applicant is not interested in prosecuting the case. Accordingly the OA is dismissed for default.

(T. Jacob)
Member (A)

28.08.2019

(P. Madhavan)
Member(J)

AS